

(11)

F. No. 15-06/CESTAT/CPIO/ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-06/2020

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. R.K.Jain (No.10878 dated 07.03.2020) received in this office on 11.03.2020, under RTI Act 2005, the information received from **Asstt. Registrar, Customs and Service Tax Branch** containing 1118+27=1145 pages are enclosed herewith for your reference please.

Therefore, you are requested to acknowledge the receipt and deposit Rs NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Dated: 11.06.2020

To,

1 Sh. R.K.Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003.

ISSUED ON
11/6/2020
NON RESORT SECTION
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110066



CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
WEST BLOCK NO. 2 R.K. PURAM, NEW DELHI-110066.
Customs [DB] Branch

10

CPIO I.D No. 15-06/2020

Dated: 10/06/2020

Subject: RTI application No. RTI/P-195/10878/20 dated 07/03/2020 filed by Sh. R.K. Jain (CPIO ID No.15-06/2020 dated 12/03/2020- CESTAT)-reg.

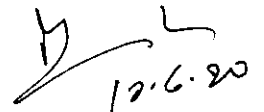
Sir,

With reference to the above RTI application, the point-wise reply relating to the Customs & Service Tax Appeal Branch is as under:-

- 4(A) In this regards please find enclosed herewith photocopies of Order/Judgments/Degrees/Notice received from Hon'ble High Court/Supreme Court for the period 01/10/2019 to till date (consisting of 1118 Pages).
- 4(B) The Copies of the Register's records of the Hon'ble Supreme Court/High Court for the period 01/10/2019 to till date are enclosed (consisting of 27 Pages).
- 4(C) The details of compliance of the said orders (remand) mentioned in register's (enclosed copy of remarks may be seen please).

CPIO is request to transmit the same to the applicant.

Encl: - As above: Total Pages No. 1145 (A+B).


12.6.20

(Mukesh Gupta)
Assistant Registrar (CU & ST)

To

The Accounts Officer/CPIO
Delhi.

9

F. No. 15-06/CESTAT/CPIO/ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-06/2020

Subject: Information sought under RTI Act, 2005.

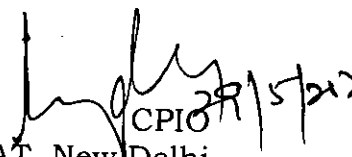
Sir/Madam,

Please refer to RTI application of Shri/Smt. R.K.Jain (No.10878 dated 07.03.2020) received in this office on 11.03.2020, under RTI Act 2005, the information received from **Asstt. Registrar, Single Branch** containing 130 pages are enclosed herewith for your reference please.

Therefore, you are requested to acknowledge the receipt and deposit Rs NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.


Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi

To,

1 Sh. R.K.Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003.

1/06/2022
ISSUED ON
BY  (CPIO)
CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110066



F. NO. RTI/SM/CESTAT/2018
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
West Block No.2, R.K.Puram, New Delhi.

8

SINGLE MEMBER APPEAL BRANCH

Date : 28/05/2020
I.D. No. 15-06/2020

Subject: Information sought under RTI Act 2005-

With reference to RTI Application No. RTI/P-195/10878/20 DATED 07.03.2020 filed by Sh. R.K. Jain, in CPIO I.D. No. 15-06/2020 dated 12/03/2020, the information sought by the applicant under RTI Act 2005.

In this regards, the point wise replies as under:-

- (A & B) Photo copies of the correspondences with enclosures, orders, directions, judgments, degrees, and notices received from 01/10/2019 to till date, the Hon'ble High Court and the Hon'ble Supreme Court of India and copies of the relevant pages of concerned register's (consisting 130 pages in total) (Details as under) are hereby forwarded for onward transmission to the applicant after receipt of appropriate charges as envisaged under RTI Act, 2005.

Month	Consisting page nos.
October' 2019	1-16
November' 2019	1-23
December' 2019	1-14
January 2020	1-49
February 2020	1-18
March 2020	1-06
Concerned Register	04
Total	130

- (C). Details of compliance of the said order including remand cases by Hon'ble Supreme Court of India and Hon'ble High Court, are available in the enclosed copies of the register.

The applicant may be informed accordingly.

Pr. Manager
Sh. Ashu Sharma
28/5/2020

Assistant Registrar
Single Member Branch
28.5.20

To,

The CPIO/Accounts Officer, CESTAT, New Delhi.

(7)

F. No. 15-06/CESTAT/CPIO/ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-06/2020

Subject: Information sought under RTI Act, 2005.


Sir/Madam,

Please refer to RTI application of Shri/Smt. R.K.Jain (No.10878 dated 07.03.2020) received in this office on 11.03.2020, under RTI Act 2005, the information received from **Asstt. Registrar, Excise** containing 858 page are enclosed herewith for your reference please.

Therefore, you are requested to acknowledge the receipt and deposit Rs NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi

To,

1 Sh. R.K.Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003.

ISSUED ON
11/11/20
SIGN. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110066

By Hand/BY SPEED POST

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066.
[EXCISE (DB) BRANCH]

(6)

CPIO ID NO.15-06/2020

Dated : 26/05/2020

Subject:- RTI application No. RTIP-195/10878/20 dated 07/03/2020 filed by
Sh. R.K. Jain (CPIO ID No. 15-06/2020 dated 11/03/2020 –reg.

Sir,

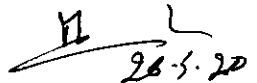
With reference to the above RTI application, the point wise reply
relating to the Excise Appeal Branch is as under:-

- 4(A) The photo copies of the Hon'ble Supreme Court and the Hon'ble High
Courts for the period 01/10/2019 to 19/03/2020 are enclosed
consisting page ($435 + 404 = 839$ total).
- 4(B) The Copies of the Register's records of the Hon'ble Supreme Court
and High Court for the period 01/10/2019 to 19/03/2020 are enclosed
consisting page ($6 + 13 = 19$ total).
- 4(C) The details of compliance of the said orders (remand) mentioned in
register's (enclose copy of remarks may be seen please).

The above information is subject to rectification, if any error is
brought into the notice of the Branch.

CPIO is requested to transmit the same to the applicant.

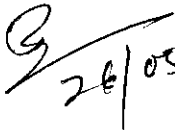
Encl: As above: Total pages No. 858 (A+B).


26.5.20
(Mukesh Gupta)

Assistant Registrar(EX)

To

The Accounts Officer/CPIO
Delhi.


26/05/2020

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Reminder

F. No. 15-06/ CESTAT/CPIO-ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-06/2020

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt.R.K.Jain (No.10878/20 dated 07.03.2020) **received**, in this office on 11.03.2020, under RTI Act 2005, and CPIO ID No. 15-06/2020. The requisite information was called for from you, but the same have not been provided by you till date despite of CPIO's letters 12.03.2020 issued to you as deemed CPIO.

You are again requested to please provide the information **immediately** failing which you will be responsible for any action or penal action imposed by the First Appellate Authority or the Central Information Commission.


CPIO
CESTAT, New Delhi

For Compliance to:

1. Asst. Registrar, Customs & Service Tax Branch.
2. ~~Asst. Registrar, Excise Branch.~~
3. Asst. Registrar, Single Member Branch.

Bl
28-5-20

Copy to: (For Information)

of 2
Sh R.K.Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003.

28/5/2020
ISSUED ON
SIGN (IF REQUIRED)
DATE

Am
28/5/20

R.K. JAIN M.Com., LL.B.
President, Excise and Customs Bar Association
Editor of
GST LAW TIMES & EXCISE LAW TIMES
and author of

GST Law Manual; GST Tariff of India, Central Excise Tariff of India; Central Excise Law Manual; Customs Tariff of India; Central Excise Law Guide; Customs Law Manual; Excise & Customs Circulars & Clarifications; Excise & Customs Case Referencer; Service Tax Law Guide; Service Tax Handbook; Handbook of Duty Drawback; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

Customs, Excise & Service Tax
Appellate Tribunal
16 MAR 2020
West Block No. 2, R.K. Puram,
New Delhi-110066

1512-B, Bhishm Pitamah Marg,
Wazir Nagar,
NEW DELHI - 110 003.
PHONE : 24693001-3004
MOBILE : 9810077977
Fax No. 011-24635243

RTI/P-195/10878/20/R22875
16-03-2020

CPIO
Customs, Excise & Service Tax Appellate Tribunal
West Block No.2, R.K.Puram,
New Delhi – 110066

Sub: My RTI Application No. RTI/10878/20, dated 7/3/2020

Dear Sir,

This refers to the letter F.No.15-06/CESTAT/CPIO-ND/2020 dated 12.03.2020 of CPIO, CESTAT, New Delhi transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,



[R.K. Jain]

Encl: As above

GK

17/3/2020

The information
has been called for
to supply the same to
Applicant vide letter dt 12/3/2020

③

F. No. 15-06/CESTAT/CPIO-ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-06/2020

Subject: Information sought under RTI Act, 2005.
Sir/Madam,


Please refer to RTI application of Shri/Smt. R.K. Jain (No.10878/20 dated 07.03.2020) **received** in this office on 11.03.2020, under RTI Act 2005 (copy enclosed) wherein certain information is sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **15-06/2020 (CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and Para wise information/inspection on or before 26.03.2020 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made there under, under intimation to the undersigned.

Encl: As above.



CPIO
CESTAT New Delhi
Date: 12.03.2020

For Compliance to:

- 12/3
12/3
1. Asst. Registrar, Customs & Service Tax Branch.
 2. Asst. Registrar, Excise, Branch.
 3. Asst. Registrar, Single Member Branch.
 - 4.

Copy to: (For Information)

1. Sh. R.K.Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003


HC
SM.

ISSUED ON

SIGN. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110066



IO-15-06/2020

CPIO

2

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/10878/20

Dated : 7-3-2020

Shri V.P.Pandey

CPIO & Asst. Registrar

Customs Excise & Service Tax Appellate Tribunal,

West Block 2, R.K.Puram,

New Delhi - 110066

Customs, Excise & Service Tax
Appellate Tribunal

11 MAR 2020

West Block No. 2, R.K. Puram,
New Delhi - 110066

11.3

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide copies of the correspondences with enclosures, orders, directions, judgments, degrees, and notices received from the Hon'ble High Courts and the Hon'ble Supreme Court of India from 1-10-2019 till the date of the providing the information. (B) Please provide copies of the registers, records, computer data diarising the communications, notices, directions, judgments and degrees received from the Hon'ble High Courts and the Hon'ble Supreme Court of India from 1-10-2019 till the date of providing the information. (C) Please provide details about compliance of the said orders including remand cases by Hon'ble Supreme Court and High Courts. Note:-Please provide pointwise information/ response for each of above points.
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to	

Shri M. K. Jain
11/3/2020

(1)

	Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.
6.	A Postal Order No. 47F 269378 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable, however, other particulars are filled in the Postal order.



Signature of Applicant

Telephone No. : 9810077977

011-24651101, 24690707

Fax No. 011-24635243

Place : New Delhi

Encl. : as above

-